



2026:AHC:23715

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1488 of 2026

Sonia @ Soni

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Krishna Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Krishna Kumar Singh, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner happens to be the wife of Late Mayank Raj with whom marriage stood solemnized on 09.02.2020 and he was working as X-ray Technician, who expired on 09.03.2025.
3. Prayer in the present writ petition is for a direction for according compassionate appointment.
4. Learned Standing Counsel on the other hand submits that there happens to be a Divorce Petition preferred under Section 13B of the Hindu Marriage Act, 1955, but whatever might be, the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

February 4, 2026

N.S.Rathour

(Vikas Budhwar,J.)